ceen as and		
Period	Export Qty. (M.kgs)	Value (Rs. Crores)
April	144.66	1098.95

Source: Tea Board

"96 -Feb

(b) The public sector agencies engaged in tea exports are; 1. State Trading Corporation of India .

2.		& Metals ion of India L	U
3.	Trading	Corporation	of India Ltd.

4. Balmer Lawre & Co. Ltd.

- 5. Andrew Yule & Co. Ltd.
- 6. Assam Tea Corporation.
- 7. West Bengal Tea Development

8. Corporation. Tamilnadu Tea Plantation Corporation.

(c) Government and the Tea Board have been analysing country-wise exports of tea and bestowing special attention in areas that require it. Tea Board also acts to remove bottlenecks in exports to individual markets wherever these are noticed.

Other steps taken to increase exports of Indian tea include (i) participation in major trade farms/exhibitions abroad; (ii) media campaign to increase consumer awareness of speciality of Indian tea and campaign to popularise the Tea Board marketing symbol which stands for pure Indian tea.

Bencnts under Export Promotion Capital Goods Scheme

3245. SHRI K.M. SAIFULLA: Will the Minister of COMMERCE be pleased to state:

(a) The benefits likely to be extended by Government under the Export Promotion Capital Goods Scheme in the services sectoir; and

(b) the fillip proposed for Agricultural Export under the new Exim Policy?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULI RAMAIAH): (a) The benefits extended to EPCO scheme in the service sector are as detailed in chapter 6 of the Export-Import Policy, 1997—2002 and already been laid on the Table of the House.

- (b) (i) They are allowed to import equipment of Rs. 5 crore and above under Zero Duty EPCG Scheme.
 - (ii) Double weigh tage is given for the export of Agriculture products for calculating eligibility for recognition as Export House/Trading House/ Star Trading House/Super Star Trading House.
 - (iii) 1% additional Speenal Import Licence is allowed on export of fruits, vegetables, floriculture and horticulture produce/ products provided they constitute 10% or more of the total exports made.
 - (iv) EOTJ/EPZ units are permitted to sell 50% of their output in the DTA on payment of duty without insistence on value addition condition.

भारतीय चिकित्सा पद्धति के विभिन्न परिषदों के सदस्यो के लिए मापदण्ड

3246. श्री मूल चन्द मीणाः क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में भारतीय चिकित्सा पद्धित से संवंधित कौन कौन सी परिषदें कार्यरत है और उनके कार्य क्षेत्र तथा उद्देश्य क्या क्या हैं:

(ख) इन परिषदों के सदस्यों को सरकारी/गैर सरकारी सदस्य (आफिशियल/नान-आफिशियल) के रूप में मानने के मापदण्ड क्या है:

(ग) क्या भातर सरकार के संस्थानों में कार्यरत